## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.250/AT/2025

: Application under Section 63 of the Electricity Act, 2003 for Subject

Adoption of Transmission Charges with respect to the Transmission System being established by the Gadag II and Koppal II Transmission Limited (a 100% wholly owned subsidiary

of Power Grid Corporation of India Limited).

Petitioner Gadag II and Koppal II Transmission Limited (GIIKIITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

## Petition No.251/TL/2025

Petition Application under Section 14 & 15 of the Electricity Act, Subject

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II

Transmission Limited.

Petitioner : Gadag II and Koppal II Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing: 8.5.2025

Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Rohit Jain, GIIKIITL

> Shri Akshayvat Kislay, CTUIL Shri Deepak Kumar, PFCCL

## Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges for the Inter-State Transmission System, i.e., "System Strengthening at Koppal-II and Gadag-II for integration of RE generation projects" (hereinafter referred to as "the Project") discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the said Project. He further submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence and that CTUIL has given its recommendations for the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003. He also submitted that the

name of the Company has been changed from Gadag-II and Koppal-II Transmission Limited to Powergrid Koppal Gadag Augmentation Transmission Limited, and the Petitioner has filed an additional affidavit placing on record the above change along with supporting documents.

- 2. The representative of CTUIL submitted that pursuant to the direction of the Commission, vide said RoP for the hearing dated 20.3.2025, CTUIL has filed its compliance affidavit dated 16.4.2025.
- 3. Considering the submissions made by the representative of the parties, the Commission reserved the matters for orders.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)